The Punjab Municipal (Tax Validating) Act, 1956

Act 34 of 1956

Keyword(s):
Validation of Taxes, Municipal Committee
THE PUNJAB MUNICIPAL (TAX VALIDATING) ACT, 1956.

(PUNJAB ACT No. 34 of 1956)

[Received the assent of the Governor of Punjab on the 21st September, 1956 and was first published in the Punjab Government Gazette (Extraordinary) Legislative Supplement, Part I, of the 25th September, 1956.]

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ACT

to validate the imposition of certain taxes by Municipal Committees in [Haryana].

Be it enacted by the Legislature of the State of Punjab in the Seventh Year of the Republic of India as follows:

1. (1) This Act may be called the Punjab Municipal (Tax Validating) Act, 1956.

(2) This Act shall come into force on the 25th September, 1956.

2. Notwithstanding anything contained in the Punjab Municipal (Tax Validating) Act, 1951, and any judgment, decree or order of Civil Court, the taxes imposed by the Municipal Committees specified in each case in the second column of the Schedule shall be deemed to have been legally imposed with effect from the date so specified in the third column of the Schedule and shall remain in force until repealed or amended by a competent authority.

SCHEDULE

<table>
<thead>
<tr>
<th>Name of the Municipal Committee</th>
<th>Number and date of Notification</th>
<th>Date of enforcement</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Shahabad District Kamal.</td>
<td>106533-C-54/65895, dated the 29th November, 1954.</td>
<td>10th December, 1954.</td>
</tr>
<tr>
<td>2. Rohtak.</td>
<td>4500-C-54/24089, dated the 30th April, 1954.</td>
<td>10th June, 1954.</td>
</tr>
</tbody>
</table>


2. Substituted for the word "Punjab" by the Haryana Adaptation of Laws Order, 1968.